

5

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI



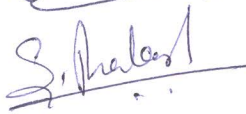
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/48/2016  
NAME OF THE PETITIONER(S) : Kasturi & Sons Ltd  
NAME OF THE RESPONDENT(S) : Sporting Pastime India Ltd +10  
UNDER SECTION : 397, 398, 402 & 403

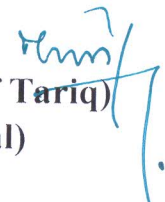
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ROHAN K. GEORGE PETITIONER
2. ABISHEK JENASENAN R 1, 2 + 10
3. S. PRAKASH R 8, R9

  
(ROMAN K. GEORGE)  
  


**ORDER**

Shri Rohan K George, counsel for petitioner present. Shri Abishek Jenaseenan, counsel for R1, R2 & R10 and Shri S Prakash, counsel for R8 & R9 are present. No representation on behalf of R5, R7 & R11. Notice to R6 is served. Service of notice has been filed by the counsel for petitioner alongwith an affidavit. The same is taken on record. R4 is shown as Director of R1. Since R1 is being represented by the counsel, R4 may have knowledge about the case. Counsel for R1 is directed to inform R4 for making representation. In case by the next date of hearing the representation is not made, it shall be construed that he is not interested to pursue the matter and appropriate orders will be passed. Counsel for R1 is directed to serve a copy of this order to R4. R6 has been served but there is no representation. This Bench is satisfied that sufficient service has been effected, therefore, R6 is proceeded exparte. There is no representation on behalf of R5, R7 and R11. They are proceeded exparte. The matter is posted for arguments. Put up on 24.01.2017 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)